

Central Administrative Tribunal
Principal Bench
CP No. 378/2002 in
OA 1417/2000

New Delhi, this the 14th day of November, 2002.

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri M.P.Singh, Member (A)

Gajaraj Singh
S/o Shri Anant Ram
R/o H.No.24
Naveen Shahdra
Delhi-110032.

... Applicant.
(By Advocate: Shri Nitendra Kumar)

Versus

1. Union of India ... THROUGH
Shri Kamal Pandey
Secretary
Ministry of Home Affairs
Government of India
New Delhi.
2. Shri R.S.Gupta,
Commissioner of Police
Police Headquarters
IP Estate
New Delhi.
3. Shri Navin Chawla
Secretary
Union Public Service Commission
Dholpur House
New Delhi.

.... Respondents.

(Shri N.S.Mehta: Advocate
with
Shri Sukumar Pattjoshi, Advocate
for U.P.S.C.)

ORDER (Oral)

By Shri Kuldip Singh, Member (J)

Heard the parties.

The applicant has filed the CP alleging that the order passed by this Tribunal in OA No. 1417/2000 dated 26.4.2002 has not been fully complied with.

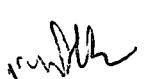
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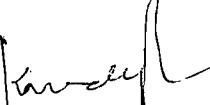
AB

Now we are informed by the learned counsel for the respondents that they are taking action with regard to promotion of the petitioner. However, there ~~are~~ ^{is} some doubt about the seniority of the applicant and the applicant has been placed below Shri Haranvir Singh Rathi and above Shri Sita Ram. The respondents further submit that Shri Haranvir Singh Rathi has been granted seniority because earlier he was officiating since 1987 and since then he was given promotion and accordingly seniority has been fixed.

We find that there is no willful or contumacious disobedience of the court order on the part of the respondents. However, the applicant is at liberty to assail any grievance, if still survive, in accordance with law.

CP is disposed of.


(M.P. Singh)
Member (A)


(Kuldip Singh)
Member (J)

/shyam/